

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)
Minutes of the meeting No. 03/15 of NC-VI dated 08.5.2014

Meeting No. 03/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 08.5.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy..I.A	MFPI
2	Sh. A.K.Ojha	A.D	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	85 Case No.:4/26/85-ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00165/AM14/	RLA File :03/94/040/00866/AM14/	Lic.No/Date:0310769702 07.02.2014	Defferre4d
	It was noted that RA Mumbai vide their letter No. 03/94/40/866/AM 14 /9 dated 2/4/2014 informed that export quantity against the said Advance Authorisation amended from 4,50,000 thousand in nos. to 45,000 thousand in Nos. It was decided to forward the RA's letter to MFPI for their comments The case was deferred and to be placed before the committee on 5.6.2014			

2	86 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	It was decided to remind the firm to furnish the requisite information called for vide e mail dated 12.4.2014 . The case was deferred and to be placed before the committee on 5.6.2014			

3	87 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542	Deferred

		10.01.2014	
It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014			

4	88 Case No.:7/26/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00168/AM14/	RLA File :10/24/040/00065/AM14/	Lic.No/Date:1010056650 27.01.2014	Deferred
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 5.6.2014			

5	89 Case No.:2/26/85-ALC3/2013	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00163/AM14/	RLA File :03/95/040/00938/AM14/	Lic.No/Date:0310771067 19.02.2014	Deferred
	It was decided to remind (MSME (Hosiery) to expedite their comments . The case was deferred and to be placed before the committee on 5.6.2014			

6	90 Case No.:6/13/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00080/AM14/	RLA File :03/94/040/00338/AM14/	Lic.No/Date:0310742381 22.07.2013	Deferred
	It was noted that firm has furnished reply vide e mail dated 26.4.2014 but TF in import product is not clarified . It was decided to request the firm to clarify the TF in import product. The case was deferred and to be placed before the committee on 5.6.2014.			

7	91 Case No.:9/26/85-ALC3/2013	Party Name:INDIRA FOODS,	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00170/AM14/	RLA File :07/24/040/00331/AM14/	Lic.No/Date:0710101187 08.01.2014	Deferred
	The case was discussed in the meeting and it was observed from the process chart that ingredients i.e spice Paste, oil etc are used other than imported items tomato paste. In view of this fact, the firm to justify how export quantity is less than the import quantity when indigenous			

ingredients are also used for manufacturing the export product. It was also decided to call for stage-wise wastage. The case was deferred and to be placed before the committee on 5.6.2014

8	92	Party Name:IMPEZ (M/S. NESTLE INDIA LTD)	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status: Deferred
	HQ File : 01/85/162/176/AM13	Fixation of wastage norms for export of Rooibos Instant Tea.		
	It was noted that information called from the applicant vide letter dated 10.3.2014 and 16.4.201`4 has not been received. It was decided to issue final reminder to the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 5.6.2014.			

9	93	Party Name: CRI LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/162/126/AM13/	RLA File :02/24/040/010/AM134/	Lic.No/Date:0210178029 30.05.2012	Rejected
	The committee decided to reject the request of the firm for enhancement of norms as information called from the firm despite two reminders dated 13.2.2014 and 3.2.2014 has not been received.			

10	94	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	Case No.:5/20/85-ALC3/2013			
	HQ File :01/85/050/00124/AM14/	RLA File :13/24/040/00032/AM14/	Lic.No/Date:1310044938 28.10.2013	Deferred
It was noted that information furnished by the firm has been forwarded to MSME (G&C)vide DGFT O. M dated 9.4.2014. It was decided to remind MSME to expedite their comments. . The case was deferred and to be placed before the committee on 5.6.2014.				

11	95 Case No.:4/24/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00150/AM14/	RLA File :03/95/040/00776/AM14/	Lic.No/Date:0310765255 09.01.2014	Deferred
	It was noted that Dept. of pharmaceuticals vide their O.M No.35021/05/2014 –PI Norms dated 21.4.2014 stated that Sucrose (refined sugar) is a pharmaceutical Aid i.e sweetening Agent used in Syrups or Tablets etc. this is an excipient . The export product Sucrose IP/BP/EP/ USP is neither a drug / drug Intermediate nor a pharmaceutical formulation product , hence it is not related to them .Committee decided to refer the matter to Directorate of Sugar and MFPI for their comments. . The case was deferred and to be placed before the committee on 5.6.2014.			

12	96 Case No.:1/19/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00117/AM14/	RLA File :03/94/040/00595/AM14/	Lic.No/Date:0310752759 08.10.2013	Deferred
	It was noted that firm has furnished reply vide e mail dated 26.4.2014 but TF in import product is not clarified . It was decided to request the firm to clarify the TF in import product. The case was deferred and to be placed before the committee on 5.6.2014.			

13	97 Case No.:15/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00052/AM14/	RLA File :34/24/040/00015/AM14/	Lic.No/Date:3410036726 26.04.2013	Deferred
	The firm vide their letter dated 11.4.2014 clarified about tweety toy as an additional component of tooth brush , which is not covered in SION. But there is no mention of tweety toys in the list of import items nor in description of export product, it may be got clarified from the firm. . The case was deferred and to be placed before the committee on 5.6.2014.			

14	98 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 5.6.2014.			

15	99 Case No.:11/26/85-ALC3/2013	Party Name:MANGLAM ARTS	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00172/AM14/	RLA File :13/24/040/00052/AM14/	Lic.No/Date:1310046101 14.02.2014	Deferred
	It was decided to remind MSME (Hosiery) to expedite their comment. The case was deferred and to be placed before the committee on 5.6.2014.			

16	100 Case No.:8/26/85-ALC3/2013	Party Name:STERLING AGRO INDUSTRIES LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00169/AM14/	RLA File :05/24/040/00354/AM14/	Lic.No/Date:0510378167 04.02.2014	Deferred
	It was noted that technical comments expected from NDRI vide letter No. 4-6/ Dir/14/48 dated 05.5.2014 by norms committee should indicate the description of export and import items and quantity thereof in their recommendation under Duty Free Advance Authorisation Scheme, that will constitute input output norms. Accordingly NDRI may be informed with a copy endorsed to Dept. of Animal Husbandry Dairying & Fisheries, which is the concerned Administrative Ministry. The case was deferred and to be placed before the committee on 5.6.2014.			

17	101 Case No.:1/13/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
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	HQ File :01/85/050/00075/AM14/	RLA File :29/24/040/00003/AM04/	Lic.No/Date:2910022187 06.08.2013	Deferred
	It was noted that information called for from the firm by MSME vide their letter dated 20.3.2014 and this office letter dated 16.4.2014 has not been received so far. It was decided to issue final reminder to the firm to furnish requisite information . The case was deferred and to be placed before the committee on 5.6.2014.			

18	102 Case No.:3/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00099/AM14/	RLA File :29/24/040/00005/AM14/	Lic.No/Date:2910022444 27.08.2013	Deferred
	It was noted that information called for from the firm by MSME vide their letter dated 20.3.2014 and this office letter dated 16.4.2014 has not been received so far. It was decided to issue final reminder to the firm to furnish requisite information . The case was deferred and to be placed before the committee on 5.6.2014.			

19	103 Case No.:12/17/85-ALC3/2013	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00115/AM14/	RLA File :03/94/040/00471/AM14/	Lic.No/Date:0310749505 13.09.2013	Deferred
	Committee noted the reply furnished by the firm .However it was decided to remind Dept. Pharma to clarify where edible grade has been mentioned under ITC HS code 17021190. The case was deferred and to be placed before the committee on 5.6.2014.			

20	104	Party Name:RAVI FOODS PVT. LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/142/AM13	RLA File :09/24/40/292/AM13	Lic.No/Date:0910053838 17.09.2012	Deferred
	Request for enhancement of norms in import quantity			
	Committee noted the comments furnished by MFPI vide their O.M No.4 (19) 2013-DGFT dated 21.4.2014 and representative of MFPI agreed to relook the matter to furnish revised comments. The case was deferred and to be placed before the committee on 5.6.2014.			

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21	105	Party Name:DUKES CONSUMER CARE LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/143/AM13	RLA File :09/24/40/294/AM13	Lic.No/Date:0910053938 01.10.2012	Deferred
	Request for enhancement of norms in import quantity			
	Committee noted the comments furnished by MFPI vide their O.M No.4 (19) 2013-DGFT dated 21.4.2014 and representative of MFPI agreed to relook the matter to furnish revised comments. The case was deferred and to be placed before the committee on 5.6.2014.			

22	106	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	Case No.:9/39/85-ALC3/2012			
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	Committee noted some discrepancy in Comments furnished by MFPI vide their O.M No. 47/DGFT/2012 dated 21.4.2014 and representative of MFPI agreed to furnish revised comments . The case was deferred and to be placed before the committee on 5.6.2014.			

23	107	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	Case No.:13/26/85-ALC3/2013			
	HQ File :01/85/050/00174/AM14/	RLA File :03/95/040/00855/AM14/	Lic.No/Date:0310768785 31.01.2014	Deerred
	Committee noted some discrepancy in Comments furnished by MFPI vide their O.M No. 47/DGFT/2012 dated 21.4.2014 and representative of MFPI agreed to furnish revised comments . The case was deferred and to be placed before the committee on 5.6.2014.			

24	108	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	Case No.:2/24/85-ALC3/2013			
	HQ File :01/85/050/00148/AM14/	RLA File :03/95/040/00778/AM14/	Lic.No/Date:0310764676 06.01.2014	Deferred
	Committee noted some discrepancy in Comments furnished by MFPI vide their O.M No. 47/DGFT/2012 dated 21.4.2014 and representative of			

MFPI agreed to furnish revised comments . The case was deferred and to be placed before the committee on 5.6.2014.

25	109 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
	Committee noted some discrepancy in Comments furnished by MFPI vide their O.M No. 47/DGFT/2012 dated 21.4.2014 and representative of MFPI agreed to furnish revised comments . The case was deferred and to be placed before the committee on 5.6.2014.			

26	110 Case No.:3/35/85-ALC3/2014	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00162/AM14/	RLA File :03/95/040/00906/AM14	Lic.No/Date:0310770501 18.02.2014	Deferred
	Committee noted some discrepancy in Comments furnished by MFPI vide their O.M No. 47/DGFT/2012 dated 21.4.2014 and representative of MFPI agreed to furnish revised comments . The case was deferred and to be placed before the committee on 5.6.2014.			

27	111 Case No.:13/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00050/AM14/	RLA File :34/24/040/00009/AM14/	Lic.No/Date:3410036725 26.04.2013	Deferred
	The firm vide their letter dated 11.4.2014 clarified about tweety toy as an additional component of tooth brush , which is not covered in SION. But there is no mention of tweety toys in the list of import items nor in description of export product. Firm may be requested to clarify the same. The case was deferred and to be placed before the committee on 5.6.2014.			

28	112	Party Name:NEWBY TEAS OVERSEAS	Meet No/Date:3/85-ALC3/2014	Status:
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		PVT. LTD	08.05.2014	
	HQ File :01/85/162/180/AM13	RLA File :02/24/40/052/AM13	Lic.No/Date:0210178765 20.06.2012	Deferred
	It was noted that clarification sought from PC04 section regarding product group 9999 has not been received. It was decided to remind PC-4 section to expedite the matter .The case was deferred and to be placed before the committee on 5.6.2014.			

29	113 Case No.:10/20/85-ALC3/2013	Party Name:METRO EXPORTERS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00129/AM14/	RLA File :03/95/040/00596/AM14/	Lic.No/Date:0310758099 18.11.2013	Transfer
	It was noted that the comments furnished by Dept. of pharmaceuticals via O.M No. 35021/01/ 2014-PI (Norms) dated 4.3.2014 stating that export is used as an anti diarrheal medication for pigs and poultry. Accordingly, Committee decided to transfer the case to DES-3 for necessary action.			

30	114 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	It was noted that firm has furnished information to MSME (Food) vide their letter dated 18.4.2014 under intimation to this office. It was decided to remind MSME (Food) to expedite their comments . The case was deferred and to be placed before the committee on 5.6.2014.			

31	115 Case No.:3/26/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00164/AM14/	RLA File :03/95/040/00807/AM14/	Lic.No/Date:0310771062 19.02.2014	Deferred
	It was noted that Dept. of pharma. Vide their O.M No. 35021/05/2014-PI Norms dated 21.4.2014 stated that Sucrose IP/BP/EP/USP is neither a drug / drug Intermediate nor pharmaceutical formulation product, hence it is not related to them . It was decided to refer the case to Directorate of Sugar and MFPI for their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

32	116 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
	It was decided to remind Department of Electronics& Information Technology to expedite their comments . The case was deferred and to be placed before the committee on 5.6.2014.			

33	117 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Deferred
	It was decided to ask the firm to furnish the following:- 1. Composition of export item and proportion of import item in export product. 2.Proportion of Cheese in import item as well as export product need to be specified/clarified.			

34	118	Party Name:ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File : 01/85/171/009/AM13	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E-79 & E-106 inputs SHS is not being used as raw material by manufaturers of export product under E-79 for White Sugar and E-106 for Raw Sugar and disallow import of SHS in these entries.		
	It was decided to remind Directorate of sugar to furnish the requisite information . The case was deferred and to be placed before the committee on 5.6.2014.			

35	119 Case No.:4/16/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00103/AM14/	RLA File :03/95/040/00396/AM14/	Lic.No/Date:0310745593 16.08.2013	Deferred

It was decided to remind the applicant to furnish the requisite information . The case was deferred and to be placed before the committee on 5.6.2014.

36	120 Case No.:12/26/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00173/AM14/	RLA File :03/95/040/00868/AM14/	Lic.No/Date:0310768422 29.01.2014	Deferred
	It was decided to remind the applicant to furnish the requisite information. The case was deferred and to be placed before the committee on 5.6.2014.			

37	121	Party Name:ASHAPURA MINECHEM LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:						
	HQ File :01/85/050/178/AM13	RLA File :03/94/040/815/AM13/	Lic.No/Date:0310718722 31.12.2012	Approved						
	Amendment in description of two import items at sl. No 4 and 7.									
	Committee decided to amend / correct the description of two import items earlier decided by NC in its meeting no 7 dated 27.6.2013 as per the written comments furnished by MSME (G&C Divn.) vide their letter DC (SSI)U.O NO 25 (1)/SION /G&C/2012 dated 19.2.2014 as under:-									
	<table><tr><td>Existing</td><td>Amended</td></tr><tr><td>Sodium Hydro Sulphate</td><td>Sodium Hydrosulphite</td></tr><tr><td>Sodium Poly Acrylate</td><td>Sodium Polyacrylate (Fiosperse 3000 SL)</td></tr></table>				Existing	Amended	Sodium Hydro Sulphate	Sodium Hydrosulphite	Sodium Poly Acrylate	Sodium Polyacrylate (Fiosperse 3000 SL)
	Existing	Amended								
	Sodium Hydro Sulphate	Sodium Hydrosulphite								
Sodium Poly Acrylate	Sodium Polyacrylate (Fiosperse 3000 SL)									

38	122 Case No.:9/21/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00140/AM14/	RLA File :02/24/040/00108/AM14/	Lic.No/Date:0210195654 29.10.2013	Deferred
	It was decided to remind the firm to furnish the information as called for by MSME and this office e mail dated 7.4.2014. The case was deferred and to be placed before the committee on 5.6.2014.			

39	123	Party Name:SIGNATURE ESTATES	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/040/AM12/	RLA File :02/24/040/0034/AM12/	Lic.No/Date:0210159359 23.05.2011	Deferred
	It was decide to remind MFPI to expedite their comments and case may be placed before the next NC meeting to be held on 22.5.2014.			

40	124 Case No.:9/14/85-ALC3/2013	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00093/AM14/	RLA File :09/24/040/00186/AM14/	Lic.No/Date:0910056925 26.07.2013	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

41	125 Case No.:2/23/85-ALC3/2013	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00146/AM14/	RLA File :08/24/040/00373/AM13/	Lic.No/Date:0810117880 28.01.2013	Deferred
	It was decided to remind RA Ahmedabad to furnish hard copy of application at the earliest. The case was deferred and to be placed before the committee on 5.6.2014.			

42	126 Case No.:1/23/85-ALC3/2013	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00145/AM14/	RLA File :09/24/040/00532/AM14/	Lic.No/Date:0910059031 24.01.2014	Deferred
	It was decided to remind RA Hyderabad to furnish hard copy of application at the earliest. The case was deferred and to be placed before the committee on 5.6.2014.			

43	127 Case No.:8/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00127/AM14/	RLA File :03/94/040/00652/AM14/	Lic.No/Date:0310757194 07.11.2013	Deferred
	It was noted that information furnished by the firm vide their letter dated 15.4.2014 forwarded to MFPI on 28.4.2014 .It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

44	128 Case No.:7/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00126/AM14/	RLA File :03/94/040/00694/AM14/	Lic.No/Date:0310757199 07.11.2013	Deferred
	It was noted that information furnished by the firm vide their letter dated 15.4.2014 forwarded to MFPI on 28.4.2014 .It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

45	129 Case No.:6/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00023/AM15/	RLA File :03/94/040/00927/AM14/	Lic.No/Date:0310771807 25.02.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

46	130 Case No.:4/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
			Lic.No/Date:0310774449	

	HQ File :01/85/050/00021/AM15/	RLA File :03/94/040/01094/AM14/	13.03.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

47	131 Case No.:7/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00024/AM15/	RLA File :03/94/040/00972/AM14/	Lic.No/Date:0310771874 25.02.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

48	132 Case No.:5/3/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00022/AM15/	RLA File :03/94/040/00943/AM14/	Lic.No/Date:0310771810 25.02.2014	Deferred
	It was decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

49	133 Case No.:3/3/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00020/AM15/	RLA File :03/94/040/00659/AM14/	Lic.No/Date:0310772062 26.02.2014	Deferred
	It was decided to forward the application to MFPI to furnish their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

50	134 Case No.:8/3/85-ALC3/2014	Party Name:CHIPITA INDIA PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00025/AM15/	RLA File :03/94/040/01035/AM14/	Lic.No/Date:0310775540 24.03.2014	Deferred
	It was decided to ask the firm to furnish the specification of export product alongwith composition of imported and indigeneous inputs. The case was deferred and to be placed before the committee on 5.6.2014.			

51	135 Case No.:1/3/85-ALC3/2014	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00018/AM15/	RLA File :03/95/040/01050/AM14/	Lic.No/Date:0310776600 01.04.2014	Defered
	It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

52	136 Case No.:10/3/85-ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00027/AM15/	RLA File :03/95/040/01024/AM14/	Lic.No/Date:0310776251 28.03.2014	Deferred
	It was decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

53	137 Case No.:2/3/85-ALC3/2014	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00019/AM15/	RLA File :03/94/040/00916/AM14/	Lic.No/Date:0310775047 19.03.2014	Deferred
	It was decided to remind Dept. Of pharmaceutical to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

54	138 Case No.:9/3/85-ALC3/2014	Party Name:SEASAGA ENTERPRISES PVT LTD	Meet No/Date:3/85-ALC3/2014 08.05.2014	Status:
	HQ File :01/85/050/00026/AM15/	RLA File :03/95/040/00010/AM15/	Lic.No/Date:0310776902 03.04.2014	Deferred
	It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before the committee on 5.6.2014.			

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